

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE CHENNAI**

**Original Application No. 12 of 2023**

**IN THE MATTER OF:**

K. Ramesh Babu,  
Hyderabad

...Applicant(s)

-Vs-

Union of India,  
Rep. by its Secretary,  
MoEF & CC, New Delhi & Ors

...Respondent(s)

**REPORT OF THE 7<sup>TH</sup> RESPONDENT – ASSISTANT DIRECTOR OF MINES  
& GEOLOGY, BHADRADRI KOTHAGUDEM**

<b>Sl. No.</b>	<b>Date</b>	<b>Description</b>	<b>Page Nos.</b>
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Place: Chennai

Date: 21.04.2026

Mrs. H. Yasmeen Ali,  
Counsel for the 7<sup>th</sup> Respondent.

**BRIEF NOTE ON THE APPLICATION No. 12 OF 2023 (S2) FILED BY SRI K. RAMESH BABU BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI.**

**(REPORT FILED BY RESPONDENT NO. 7)**

**Quarry Leases for Building Stone & Road Metal in Thogudem Village of Palvancha Mandal:**

1. It is submitted that as per record, the Dy. Director of Mines & Geology, Warangal has granted the (09) quarry leases for Building stone & Road metal in Thogudem village, Palvancha mandal as per Telangana State Minor Mineral Concession Rules, 1966 which are **private patta lands and the all applicants are belongs to Tribes** and the said quarry leases were executed by the Asst. Director of Mines & Geology, Kothagudem and issued work orders for commencement of quarrying operations. The details of quarry leases are submitted as below:

Sl. No	Name of the Quarry Lease holder	Sy.No. & Extent in Ha.	Lease Period	Status
1.	Sri Vage Venkateswar Rao	20, 2.023	19.08.15 to 18.08.25	Determined on 20.05.2023 and not in operation
2.	Sri Banoth Ramaiah	12 & 14, 5.058	07.05.15 to 06.05.25	Determined on 09.01.2024 and not in operation
3.	Smt Ch. Nagamma	42 & 43, 4.00	13.06.11 to 12.06.26	Determined on 16.11.2022 and not in operation
4	Sri Lunavath Kishan	29 & 30, 6.33	10.01.18 to 09.01.28	In-force
5.	Sri Islavath Raju	46, 0.800	23.02.06 to 22.02.16	Lease period expired & Renewal filed on 18.11.2015 which is under process and not in operation
6.	Smt Ch. Nagamma	42 & 43, 1.00	22.08.06 to 21.08.16	Lease period expired & Renewal filed on 13.05.2016 which is under process and not in operation
7.	Sri Boda Chittibabu	20/A, 1.00	16.05.07 to 15.05.17	Lease period expired & Renewal filed on 16.03.2017 which is under process and not in operation
8.	Sri Settipalli Narsimha Rao	12, 1.00	16.05.07 to 15.05.17	Lease period expired & Renewal filed on 21.01.2017 which is under process and not in operation
9.	Sri Sode Satish	22, 1.00	23.06.07 to 22.06.17	Lease period expired & Renewal filed on 29.03.2017 which is under process and not in operation

**INSPECTION & DGPS/ ETS SURVEY OF (09) QUARRY LEASES:**

2. It is submitted that this office Surveyor along with Empanelled agency (M/s. Chaitanya Geo Surveys) have conducted DGPS survey of the (09) quarry lease areas falling in Thogudem village, Palvancha mandal on various dates i.e., 21.08.2017, 23.08.2017, 29.08.2017, 25.10.2017, 31.10.2017 & 17.08.2018 and also conducted ETS survey on various dates i.e. 13.09.2019 to 16.09.2019, 18.09.2019, 21.09.2019, 22.09.2019 & 06.04.2022 and the agency has submitted reports along with DGPS & ETS maps to this office.

**ISSUING OF DEMAND NOTICES TO THE QUARRY LEASE HOLDERS**

3. It is submitted that as per above ETS survey reports submitted by the empanelled agency i.e. M/s. Chaitanya Geo-Surveys and their findings, it was revealed that certain lease holders have excavated the mineral quantity more than the permitted quantity within the quarry leased area and some of the lease holders conducted quarry operations outside the leased area. Hence, the ADM&G, Kothagudem has issued Show cause notices to (09) quarry lease holders on 12.05.2022 & 16.05.2022 followed by revised show cause notices and demand notices as per re-ETS survey with a direction to pay the normal seig.fee along with (05/10) times penalty for the mineral quantity excavated more than the permitted quantity within the quarry leased area and the quantity excavated outside the leased area as per Rule 34 and 26(2) & 26(3)(ii) of TSMMC Rules'1966.

The details are submitted as below

Sl. No	Name of the Quarry Lease holder	Show cause & Demand notice No. & Date	Normal Seig.fee in Rs.	5 times Penalty (for excavation of excess quantity within the leased area)	10 times Penalty (for excavation of outside the leased area )	Total	Date of Dispatch Permits Stopped	Status of the Quarry leases
1.	Sri Vage Venkateswar Rao	Revised SCN No.1575/Q/2012. Dt: 02.07.2022 & Demand notice no.1575/Q/2012, dt: 10.08.2022	3,76,15,055.40	6,11,07,852	25,39,34,850	35,26,57,757.40	21.07.2022	Not in operation
2.	Sri Banoth Ramaiah	Revised SCN No. 236/Q/2014, Dated: 02.07.2022 & demand notice no. 236/Q/2014, dt: 10.08.22	8,61,45,637.50	11,99,30,362.5	62,15,95,650	82,76,71,650.00	01.07.2022	Not in operation
3.	Smt Ch. Nagamma	SCN No. 5306/Q/2009, Dated: 12.05.2022 and Demand notice No. 5306/Q/2009, dt: 24.06.2022	2,67,56,382.75	13,37,81,913.75	-	16,05,38,296.50	01.01.2020	Not in operation
4.	Sri Lunavath Kishan	SCN No. 2242/Q/2015, Dated: 12.05.2022 and demand notice No. 2242/Q/2015, dt: 21.06.2022	2,57,51,700	12,87,58,500	-	15,45,10,200	26.11.2019	Not in operation
5.	Sri Islavath Raju	SCN No. 2291/Q/2005, Dated: 16.05.2022 and demand notice No. 2291/Q/2005, dt: 21.06.2022	1,81,25,557.50	6,82,26,112.5	4,48,03,350	13,11,55,020	23.02.2016	Not in Operation
6.	Smt Ch. Nagamma	SCN No. 5577/Q/2009, dt: 12.05.2022 and Demand Notice No. 5577/Q/2009, dt: 24.06.2022	4,77,38,580.75	16,58,24,437.5	14,57,36,932.5	35,92,99,950.8	22.08.2016	Not in Operation
7	Sri Boda Chittibabu	Revised SCN NO. 1005/Q/2004, Dated: 02.07.2022 & demand notice no. 1005/Q/2004, dt: 10.08.2022	4,06,23,979.00	97,53,022.5	38,67,33,750	43,71,10,752.50	01.01.2017	Not in Operation

8	Sri Settipalli Narsimha Rao	Revised SCN No. 1105/Q/2011. Dated: 02.07.2022 & demand notice no. 1105/Q/2011. dt: 10.08.2022	4,81,60,710.00	12,03,24,262.5	24,09,58,575	40,94,43,547.50	06.02.2019	Not in Operation
9	Sri Sode Satish	SCN notice no. 90/Q/2007. Dated: 02.07.2022 & demand notice no. 90/Q/2007. dt: 10.08.22	1,57,17,780.00	-	15,71,77,800.00	17,28,95,580.00	01.11.2014	Not in Operation
			<b>34,66,35,382.90</b>	<b>80,77,06,463.25</b>	<b>185,09,40,907.50</b>	<b>300,52,82,754.15</b>		

It is further submitted that (09) quarry lease holders have filed revision applications before the Government against to the demand notices issued by the Asst. Director of Mines & Geology, Bhadradi Kothagudem.

**INSPECTION OF (06) STONE CRUSHERS & ISSUED DEMAND NOTICES TO THE STONE CRUSHER UNIT HOLDERS**

- It is submitted that, the Technical staff of Asst. Director of Mines & Geology, Bhadradi Kothagudem have inspected the (06) Stone crusher units falling in Thogudem village of Palvancha mandal on 12.05.2022 and noticed that all stone crushers are not in operation. Further verified the mineral stocks which available at crusher site in various grades in the form of heaps and recorded the average measurements of such mineral stocks.
- Accordingly, the Asst. Director of Mines & Geology, Bhadradi Kothagudem has issued Show cause notices to (06) unit holders to submit the documentary evidences in token of having royalty paid transit forms for the mineral stocks available at their stone crushers. But as the crusher owners failed to produce the documentary evidence, the Asst. Director of Mines & Geology, Bhadradi Kothagudem has issued demand notices for payment of Normal Seig.fee along with (05) times penalty under Rule 26 sub-rule (3) (ii) of Telangana State Minor Mineral Concession Rules, 1966.

The details are submitted as below.

Sl. No.	Name of the stone crusher	Location	Show cause & Demand notice No. & Date	Normal Seig fee in Rs.	Penalty (5 times)	Total	Status of the stone crusher
1	M/s R.K. Crushers	32, 33, Thogudem (V), Palvancha (M)	SCN 1256/MDR-KTDM/2020, Dt: 14.06.2022 Demand notice No. 1256/MDR-KTDM/2020, dt: 10.08.2022	160,273.75	801,368.75	961,642.5	Not in operation
2	M/s Bhavani Metals	19, Thogudem (V), Palvancha (M)	SCN 3708/MDR-KTDM/2017, Dt: 14.06.2022 Demand notice NO. 3708/MDR-KTDM/2017, dt: 11.08.2022	51,382.5	2,56,912.5	3,08,295	Not in operation
3	M/s Kanaka Durga Stone Crushers	34,35,36,37, Thogudem (V), Palvancha (M)	SCN 1308/MDR/2017, dt: 14.06.22 Demand notice No. 1308/MDR/2017, dt: 10.08.22	75,887.5	3,79,437.5	4,55,325	Not in operation
4	M/s Venkateswara Stone Industries	41, Thogudem (V), Palvancha (M)	SCN 724/MDR/2013, Dt: 14.06.2022 Demand notice No. 724/MDR/2013, dt:	2,76,802.5	13,84,012.5	16,60,815	Not in operation

			10.08.2022				
5	M/s TCMM Engineers & Erectors	17/A, Thogudem (V), Palvancha (M)	SCN, 1686/MDL/2016, dt: 14.06.2022 Demand notice No. 1686/MDL/2016, dt: 10.08.2022	1,97,307.5	9,86,537.5	11,83,845	Not in operation
6	M/s Sai Ganesh Metals	36, Thogudem (V), Palvancha (M)	SCN 1436/MDL/2016, dt: 14.06.2022 Demand notice No. 1436/MDL/2016, dt: 11.08.2022	2,23,762.5	11,18,812.5	13,42,575	Not in operation
		TOTAL		<b>9,85,416.25</b>	<b>49,27,081.25</b>	<b>59,12,497.50</b>	

Further, it is submitted that this office Royalty Inspector has inspected the stone crusher units located at Thogudem Village, Palvancha Mandal, Bhadradi Kothagudem District on 01.05.24 and submitted reports and this office issued Show Cause & demand notices to following Stone crusher units have stocked Building Stone & Road Metal unauthorized, which is violation under Rule 26 under sub-rule (3) (ii) of Telangana State Minor Mineral Concession Rules, 1966.

Sl. No.	Name of the MDL holder	Location	Stone aggregate quantity available at stone crusher unit	Show Cause notice No. , Demand Notice No. & date	Total Penalty (N.Sfee+ 5 times penalty+ Permit fee +DMFT+SMET+ IT) (in Rs.)
1	M/s RK Crushers, Mng Partner, Sri Lunavath Kishan	Sy.No. 32 & 33, Thogudem (V), Palvancha (M)	5305 MT	SCN 763/Stone crusher-KTDM/2024-1, Dt: 03.05.2024 DN 763/Stone crusher-KTDM/2024-1, Dt: 06.06.2024	24,62,050.5
2	M/s. Sai Ganesh Metals, Mng Partner, Sri K.MadhuSudhan Rao	Sy.No. 36, Thogudem (V), Palvancha (M)	6025 MT	SCN 763/Stone crusher-KTDM/2024-2, Dt: 03.05.2024 DN 763/Stone crusher-KTDM/2024-2, Dt: 06.06.2024	27,96,202.5
3	M/s Venkateswara Stone Industries, Mng Partner, Sri Venkateswara Rao	Sy.No. 41, Thogudem (V), Palvancha (M)	5000 MT	SCN 763/Stone crusher-KTDM/2024-3, Dt: 03.05.2024 DN 763/Stone crusher-KTDM/2024-3, Dt: 06.06.2024	23,20,500
4	M/s Bhavani Metals, Mng Partner, Sri T. Appa Rao	Sy.No. 19, Thogudem (V), Palvancha (M)	2225 MT	SCN 763/Stone crusher-KTDM/2024-4, Dt: 03.05.2024 DN 763/Stone crusher-KTDM/2024-4, Dt: 06.06.2024	10,32,622.5
5	M/s TCMM Engineers & Erectors, Mng Partner, Sri T. Appa Rao	Sy.No. 17/A, Thogudem (V), Palvancha (M)	3400 MT	SCN 763/Stone crusher-KTDM/2024-5, Dt: 03.05.2024 DN 763/Stone crusher-KTDM/2024-5, Dt: 06.06.2024	15,77,940
6	M/s Kanaka Durga Stone Crusher, Mng Partner, Sri A.Jagadishbabu	Sy.No. 34,35,36,37, Thogudem (V), Palvancha (M)	4950 MT	SCN 763/Stone crusher-KTDM/2024-6, Dt: 03.05.2024, DN 763/Stone crusher-KTDM/2024-6, Dt: 29.06.2024	22,97,295

**ACTION TAKEN BY THE ASST. DIRECTOR OF MINES & GEOLOGY, BHADRADRI KOTHAGUDEM DISTRICT**

**(a) SUBMISSION OF DETERMINATION/CANCELLATION PROPOSALS TO THE DY. DIRECTOR OF MINES & GEOLOGY, WARANGAL FOR NON SUBMISSION OF STATUTORY CLEARANCES i.e EC, CFO, CFO**

It is submitted that, the Asst. Director of Mines & Geology, Bhadradi Kothagudem has submitted proposals to the Dy. Director of Mines & Geology, Warangal for determination of quarry leases held by Smt Ch. Nagamma, Sri Vage Venkateswara Rao & Banoth Ramaiah for non submission of statutory clearances i.e. EC, CFO & CFE and failed to remit the demanded amounts. Subsequently, the Dy. Director of Mines & Geology, Warangal has determined the following (03) quarry leases under Rule 31 (XVI) of TMMC Rules, 1966 .

The details are submitted as below.

Sl. No.	Name of the Quarry Lease holder	Location & Extent	ADM&G Determination Proposals to the DDM&G, Wgl vide Lr no. & date	Violations	Determination Orders of the DDM&G, Wgl	Status of the Lease
1.	Smt Ch. Nagamma	Sy.No.42 & 43, Thogudem (V), Palvancha (M) Ext: 4.00 Ha	Lr.No. 5577/Q/2009, Dt:08-09-2022 & 19-9-2022	Non accordance of EC, CFO & CFE and failed to remit the demanded amounts.	Memo no. 2909/QL-2/KMM/2011, dt: 16.11.2022	<b>Quarry Lease determined and not in Operation</b>
2.	Sri Vage Vaenkateswara Rao	Sy.No. 20 of Thogudem (V), Palvancha (M) Ext: 2.023 Ha	Lr.No. 1575/Q/2012, Dt:08.02.2023		Procs.No.1575 /QL -2/ KMM/2012, dt: 20.05.2023	<b>Quarry Lease determined and not in Operation</b>
3	Sri Banoth Ramaiah	Sy.No. 12 & 14 of Thogudem (V), Palvancha (M) Ext: 5.058 Ha	Lr.No. 236/Q/2014, Dt:08.02.2023		Procs.No 236/QL-2/KMM/2014, Dt: 09.01.2024	<b>Quarry Lease determined and not in Operation</b>

**(b) SUBMISSION OF PROPOSALS TO THE DY.DIRECTOR OF MINES & GEOLOGY, WARANGAL UNDER R.R.ACT-1864**

6. It is submitted that for realization of pending Mineral Revenue dues payable by the quarry lease holders as per demand notice, the Asst. Director of Mines & Geology, Bhadradi Kothagudem has submitted proposals to the Dy. Director of Mines & Geology, Warangal with a request to issue the necessary certificate under Revenue Recovery Act, 1864.

The details are submitted as below: (Copy enclosed as Annexure-X)

Sl. No	Name of the Lease Holder	ADM&G Lr.No. & Date to the Dy.Director of Mines & Geology, Warangal	DDM&G, WGL addressed to the District Collector, Bhadradi Kothagudem with a request to initiate the action for realization of MR dues under RR act	Remarks
1.	Smt Ch.Nagamma (4.00 Ha)	5577/Q/2009, Dt 25.03.2023	1328/RR Act/Q2-KMM/2021-8, dt: 12.05.2023	The District Collector and Magistrate, Bhadradi Kothagudem addressed the Tahsildar concerned with a request to recover the demanded
2.	Smt Ch.Nagamma (1.00 Ha)	5306/Q/2009, Dt: 25.03.2023	1328/RR Act/Q2-KMM/2021-1, dt: 12.05.2023	
3.	Sri Lunavath Kishan	2242/Q/2015, Dt: 25.03.2023	1328/RR Act/Q2-KMM/2021-4, dt: 12.05.2023	
4.	Sri Islavath Raju	2291/Q/2005, Dt: 25.03.2023	1328/RR Act/Q2-KMM/2021-7, dt: 12.05.2023	
5.	Sri Vage Venkateswar Rao	1575/Q/2012, Dt: 25.03.2023	1328/RR Act/Q2-KMM/2021-2, dt: 12.05.2023	

6.	Sri Banoth Ramaiah	236/Q/2014, Dt: 25.03.2023	1328/RR Act/Q2-KMM/2021-3, dt: 12.05.2023	amounts under RR Act.
7.	Sri Boda Chitti Babu	1005/Q/2004, Dt: 25.03.2023	1328/RR Act/Q2-KMM/2021-9, dt: 12.05.2023	
8.	Sri Settipalli Narasimha Rao	1105/Q/2011, Dt: 25.03.2023	1328/RR Act/Q2-KMM/2021-6, dt: 12.05.2023	
9.	Sri Sode Satish	90/Q/2007, Dt: 25.03.2023	1328/RR Act/Q2-KMM/2021-5, dt: 12.05.2023	

(c) **NOTICE TO ALL THE QUARRY LEASE HOLDERS FOR STOPPAGE OF QUARRYING OPERATIONS.**

(d) It is submitted that to curb illicit excavation and transportation of mineral from the quarry leases in Thogudem village of Palvancha mandal, the Asst. Director of Mines & Geology, Bhadradi Kothagudem vide Lr.No. 2040/GC/2017, dt: 03.02.2023 has issued notice to all the quarry lease holders in Thogudem village of Palvancha mandal and directed to immediately stop the quarrying operations (excavation and transportation of mineral) from their respective quarry leases and do not operate any further Quarrying Operations in their quarry lease areas until realization of the demand amounts and necessary clearance from this office on submission of statutory clearances

(e) **CORRESPONDENCE WITH THE LOCAL REVENUE AND POLICE DEPARTMENTS TO KEEP STRICT VIGIL OVER THE QUARRIES FOR STOPPAGE OF OPERATIONS**

7. The Asst. Director of Mines & Geology, Bhadradi Kothagudem vide Lr.No. 2040/GC/2017, dt: 09.02.2023, 20.04.2024 & 17.08.2024 has addressed a letter to the Tahsildar, Palvancha and the Station House office, Palvancha PS to keep constant strict vigil over the above said quarry lease areas to curb the illegal quarrying and transportation of mineral and submit action taken report to this office from time to time .

(f) **CORRESPONDENCE WITH THE LOCAL ELECTRICITY DEPARTMENT FOR DISCONNECTION OF POWER SUPPLY TO THE (06) STONE CRUSHER UNITS**

8. The Asst. Director of Mines & Geology, Bhadradi Kothagudem vide Lr.No. 2040/GC/2017, dt: 10.02.2023 has addressed a letter to the Asst. Divisional Engineer, TSNPDCL, Palvancha with a request to disconnect the power supply to the (06) stone crushers in Thogudem village of Palvancha mandal until payment of penalty amounts and further orders from this office, so as to control Mineral Revenue leakage to the Government exchequer and the same was reminded vide Lr.No. 2040/GC/2017, Dt: 25.03.2023 for immediate action.

9. Subsequently, this office has also addressed a letter to the Superintending Engineer, TSNPDCL, Bhadradi Kothagudem District vide Lr.No. 2040/GC/2017, Dt: 05.05.2024 & 17.08.2024 with a request to disconnect the power supply to the stone crushers in Thogudem village of Palvancha mandal until payment of penalty amounts and further orders from this office to control Mineral Revenue leakage to the Government exchequer.

10. In this connection, it is submitted that the Superintending Engineer, TSNPDCL, Bhadradi Kothagudem District has initiate the action against the stone crushers disconnected the power supply on 24.01.2025 except M/s RK Crusher. Therefore, the crushers and quarries are not working.

11. Further it is submitted that the Government vide G.O.Rt.No. 60, Dt: 12.03.2025 have introduced OTS (One Time Settlement) scheme to all Revision cases, ETS survey cases and crushers cases where original penalty is (05) times of Normal Seig.fee, OTS shall be 1+1 (N.S.F along with one time of N.S.F as penalty). If penalty is (10) times of Normal Seig.fee, OTS shall be 1+2 (N.S.F along with two times of N.S.F as penalty).

12. Based on the above, Sri Lunavath Kishan has obtained all the documentary evidences from the R & B Department, Pay & Accounts officer and the Asst. Director of Mines & Geology, Khammam regarding recovery of seigniorage fee and submitted to the Asst. Director of Mines & Geology, Bhadradi Kothagudem. The total Demanded Quantity was already covered by seigniorage fee. Further stated that he will abide by the conditions put forth in the OTS scheme orders issued by the Government and pay the

amounts if any found payable after reconciliation of the seigniorage fee recovery documents submitted by him.

13. In this regard, it is further submitted that as per the information furnished by the District R& B officer, Bhadradi Kothagudem, Pay & Accounts office, Bhadradi Kothagudem, Asst. Director of Mines & Geology, Khammam and as per the information available with this office record received earlier from the Managing Director, TSRDC, Erramanzil, Hyderabad, it was noticed that the total amount for **Rs.2,90,62,461.25/-** was remitted into Government Head of Account towards seigniorage fee which recovered from the work bills of M/s KRK Infra Projects India P Ltd., by the concerned executing departments. The copies of seigniorage fee recovered documents received in this office.
14. Further, it is submitted as per the partnership deed submitted by M/s. R.K.Stone Crusher, the first & fourth party Sri Kilaru Rama Krishna & Sri Kilaru Tarakesh are the Managing Partners and the second & third party Sri Lunavath Kishan & Smt Kilaru Radhika are the working partners of the firm. Further it is submitted that Sri Kilaru Rama Krishna is the Special Class Civil Contractor of the Firm M/s. KRK Infra Projects India Pvt. Ltd.
15. In view of the above this office addressed the Dy. Director of Mines and Geology, Warangal with a request to unblock the lessee ID, the Dy. Director of Mines and Geology, Warangal was unlocked the lessee ID. Now the quarry lease is in-force from 31.05.2025.
16. Further it is submitted that (05) crushing unit holders have complied the OTS scheme and paid the Normal Seig.fee along with one time penalty.

**1) DETAILS OF ACTUAL TOTAL AMOUNT LEVIED BY THE DEPARTMENT:-**

S. No	Name of the Stone crusher	Demand Notice No	Normal Seig. Fee	(5 times penalty)	Permit Fee	DMFT	SMET	IT	Actual Demand Amount in Rs.
1	2	3	4	5	6	7	8	9	10
1	M/s RK crusher, 32, 33, Thogudem (V), Palvancha (M)	1256/MDR-KTDM/2020, Dt: 10.08.2022	160,273.75	801,368.75	0	0	0	0	961,642.5
		763/Stone Crusher-KTDM/2024-1, dt: 06.06.2024	3,44,825	17,24,125	2,75,860	1,03,447.5	6,896.5	6,896.5	24,62,050.5
2	M/s Kanaka Durga Stone Crushers, 34,35,36,37, Thogudem (V), Palvancha (M)	1308/MDR-KTDM/2017, Dt: 10.08.2022	75,887.5	379,437.5	0	0	0	0	4,55,325
		763/Stone Crusher-KTDM/2024-6, dt: 12.09.2024	3,21,750	16,08,750	2,57,400	96,525	6,435	6,435	22,97,295
3	M/s Bhavani Metals, 19, Thogudem (V), Palvancha (M)	3708/MDR-KTDM/2017, Dt: 10.08.2022	51,382.5	2,56,912.5	0	0	0	0	3,08,295
		763/Stone Crusher-KTDM/2024-4, dt: 06.06.2024	1,44,625	7,23,125	1,15,700	43,387.5	2,892.5	2,892.5	10,32,622.5
4	Sai Ganesh Metals, Thogudem (V), Palvancha (M)	1436/MDL/2016, Dt: 11.08.2022	2,23,762.5	11,18,812.5	0	0	0	0	13,42,575
		763/Stone crusher-KTDM/2024-2, dt:06.06.2024	3,91,625	19,58,125	3,13,300	1,17,487.5	7,832.5	7,832.5	27,96,202.5

5	M/s Venkateswara Stone Industries, Thogudem (V), Palvancha (M)	724/MDR/2013, Dt: 10.08.2022	2,76,802.5	13,84,012.5	0	0	0	0	16,60,815
		763/Stone crusher-KTDM/2024-3, dt: 06.06.2024	3,25,000	16,25,000	2,60,000	97,500	6,500	6,500	23,20,500
6	M/s. TCMM Engineers & Erectors, Mng Partner, Sri T. Appa Rao	1686/MDL/2016, Dt: 10.08.2022	1,97,307.5	9,86,537.5	0	0	0	0	11,83,845
		763/Stone crusher-KTDM/2024-5, Date: 06.06.2024	2,21,000	11,05,000	1,76,800	66,300	4,420	4,420	15,77,940
<b>TOTAL</b>			<b>2734241.25</b>	<b>13671206.25</b>	<b>1399060</b>	<b>524647.50</b>	<b>34976.50</b>	<b>34976.50</b>	<b>18399108</b>

**2) TOTAL AMOUNT LEVIED UNDER OTS SCHEME**

It is submitted that the Government vide G.O.Rt.No. 60, Dt: 12.03.2025 have introduced OTS (One Time Settlement) scheme to all Revision cases, ETS survey cases and crushers cases where original penalty is (05) times of Normal Seig.fee, OTS shall be 1+1 (N.S.F along with one time of N.S.F as penalty). If penalty is (10) times of Normal Seig.fee, OTS shall be 1+2 (N.S.F along with two times of N.S.F as penalty). The Permit Fee not to be levied in case of revision cases and ETS surveys.

**(Amount in Rs.)**

S. No	Name of the Stone crusher	Demand Notice No	Normal Seig. Fee .	(01 times penalty)	DMFT	SMET	IT	Amount Levied As per OTS in Rs.
1	2	3	4	5	7	8	9	10
1	M/s RK crusher, 32, 33, Thogudem (V), Palvancha (M)	1256/MDR-KTDM/2020, Dt: 10.08.2022	160,273.75	160,273.75	0	0	0	320548
		763/Stone Crusher-KTDM/2024-1, dt: 06.06.2024	3,44,825	3,44,825	103448.00	6900	6897	806895
2	M/s Kanaka Durga Stone Crushers, 34,35,36,37, Thogudem (V), Palvancha (M)	1308/MDR-KTDM/2017, Dt: 10.08.2022	75,887.5	75,887.5	0	0	0	151776
		763/Stone Crusher-KTDM/2024-6, dt: 12.09.2024	3,76,448	2,67,052	96,525	6,435	6,435	752895
3	M/s Bhavani Metals, 19, Thogudem (V), Palvancha (M)	3708/MDR-KTDM/2017, Dt: 10.08.2022	51,383	51,383	0	0	0	102766
		763/Stone Crusher-KTDM/2024-4, dt: 06.06.2024	1,44,625	1,44,625	43,388	2893	2893	338424
4	Sai Ganesh Metals, Thogudem (V), Palvancha (M)	1436/MDL/2016, Dt: 11.08.2022	2,23,763	2,23,763	0	0	0	447526
		763/Stone crusher-KTDM/2024-2, dt:06.06.2024	3,91,625	3,91,625	1,17,487.5	7,832.5	7,832.5	916402.5

5	M/s Venkateswara Stone Industries, Thogudem (V), Palvancha (M)	724/MDR/2013, Dt: 10.08.2022	2,76,803	2,76,803	0	0	0	553606
		763/Stone crusher-KTDM/2024-3, dt: 06.06.2024	3,25,000	3,25,000	97,500	6,500	6,500	760500
		<b>TOTAL</b>	<b>2370634</b>	<b>2261238</b>	<b>458349</b>	<b>30560.5</b>	<b>30557.5</b>	<b>51,51,339</b>

### 3) AMOUNT PAID BY THE UNIT HOLDERS

S. No	Name of the Stone crusher	Demand Notice No	Normal Seig fee	One-time Penalty	DMFT	SMET	IT	Total
1	M/s RK crusher, 32, 33, Thogudem (V), Palvancha (M)	1256/MDR-KTDM/2020, Dt: 10.08.2022	Rs. 160274, Ch.no. 6500806384, dt: 30.05.2025	Rs. 160274, Ch.no.6500773003, dt: 30.05.2025	-	-	-	320548
		763/Stone Crusher-KTDM/2024 -1, dt: 06.06.2024	Rs. 344825, Ch.no.6500773022, dt: 29.05.2025	Rs. 344825, Ch.no 6500773038, dt: 29.05.2025	103448, 30.05.2025	6900, 30.05.2025	6897, 23907, dt: 29.05.2025	806895
2	M/s Kanaka Durga Stone Crushers, 34,35,36,37, Thogudem (V), Palvancha (M)	1308/MDR-KTDM/2017, Dt: 10.08.2022	Rs. 75888, Ch.no 6201698820, dt: 22.08.2022	Rs. 75888, Ch.no 6404781666, dt: 28.03.2025	-	-	-	151776
		763/Stone Crusher-KTDM/2024 -6, dt: 12.09.2024	Rs. 376448, Ch.no. 6500466831, dt: 08.05.2025	Rs. 267052, Ch.no. 6500874148, dt: 06.06.2025	96525, 06.06.2025	6435, 06.06.2025	6435, 20502, dt: 09.06.2025	752895
3	M/s Bhavani Metals, 19, Thogudem(V), Palvancha (M)	3708/MDR-KTDM/2017, Dt: 10.08.2022	Rs. 51383/- Ch.no. 6501176385, dt: 27.06.2025,	Rs. 51383/- Ch.no. 6501176397, dt: 27.06.2025	-	-	-	102766
		763/Stone Crusher-KTDM/2024 -4, dt: 06.06.2024	Rs. 144625/- Ch.no. 6501176429, dt: 27.06.2025,	Rs. 144625/- Ch.no. 6501176413, dt: 27.06.2025,	43388/- 27.06.2025	2893/- 27.06.2025	Ch.No. 15375, dt: 27.06.2025 Rs. 2893/-	338424
4	Sai Ganesh Metals, Thogudem (V), Palvancha (M)	1436/MDL/2016, Dt: 11.08.2022	Rs. 223763, Ch.no. 6501270367, dt: 08.07.2025	Rs. 223763, Ch.no. 6501788096, dt: 18.08.25	-	-	-	447526
		763/Stone crusher-KTDM/2024 -2, dt:06.06.2024	Rs. 391625, Ch.no. 6501270367, dt: 08.07.2025	Rs. 391625, Ch.no. 6501788110, dt: 18.08.25	117487.5, 19.08.2025	7832.5, 19.08.25	7832.5, 06583, dt: 13.08.2025	916402.5
5	M/s Venkateswara Stone Industries, Thogudem (V), Palvancha (M)	724/MDR/2013, Dt: 10.08.2022	Rs. 276803, Ch.no. 6503044894, dt: 14.11.2025	Rs. 276803, Ch.no. 6503044982, dt: 14.11.2025	-	-	-	553606
		763/Stone crusher-KTDM/2024 -3, dt: 06.06.2024	Rs. 325000, Ch.no. 6503045106, dt: 14.11.2025	Rs. 325000, Ch.no. 6503045082, dt: 14.11.2025	97500, 14.11.2025	6500, 14.11.2025	6500, 01805, dt: 17.11.2025	760500
		<b>TOTAL</b>	<b>2370634</b>	<b>2261238</b>	<b>458349</b>	<b>30560.5</b>	<b>30557.5</b>	<b>51,51,339</b>

Note: The amounts collected from the Crushing Unit holders under OTS, irrespective of RR Act.

**(g) REGULAR INSPECTIONS OF QUARRY LEASES**

17. It is submitted that to prevent illegal excavation of mineral from the quarry leases, the Asst. Director of Mines & Geology, Bhadradi Kothagudem and their Technical staff have frequently inspected the quarry leases in Thogudem village of Palvanha mandal and noticed all the quarry leases were not in operation. No men and machinery was noticed in the premises of quarry leases.

It is submitted that in addition to the above regular inspections, the Mines, Revenue and Police department officials have conducting joint surprise inspections/ checking's of quarry leases and noticed all the quarry leases are not in operation. The details of inspections/ surprise checking's of quarry leases and their findings are submitted.

**(h) CHECKING OF MINERAL TRANSPORTING VEHICLES**

18. It is submitted that to curb illicit transportation of mineral from the quarry leases and stone crusher units falling in Thogudem village of Palvanha mandal, the Technical staff of Asst. Director of Mines & Geology, Kothagudem have conducting regular route checking of mineral transporting vehicles at vulnerable points in the district and collected the penalty from the defaulters for illicit/ excess transportation of mineral.

The details of no. of cases booked and penalty realized are submitted as below.

SI. No	Year	No. of cases booked	Penalty realized in Rs./-
1	2017-18	5	30,150
2	2018-19	8	41,772
3	2019-20	14	59,495
4	2020-21	1	6,372
5	2021-22	5	55,625
6	2022-23	15	137393
7	2023-24	16	210081
7	2024-25	29	406825
8	2025-26 (upto 28.02.2025)	6	57514

**COLLECTION OF DISTRICT MINERAL FUND (DMF) FROM THE QUARRY LEASE HOLDERS**

19. It is submitted that the following quarry lease holders of Thogudem village, Palvanha mandal have paid the District Mineral Fund (DMF) as per G.O.Ms.No. 3, 4 & 5, dt: 20.01.2016 and the said fund is being utilized in various development works in Bhadradi Kothagudem district.

The details of quarry wise DMF collections are submitted as below:

SI.No.	Name of the Lease Holder	DMF Paid in (Rs.)
1.	Smt Ch.Nagamma (4.00 Ha)	7,47,502
2	Sri Lunavath Kishan	5,43,375
3.	Sri Vage Venkateswar Rao	20,76,335
4.	Sri Banoth Ramaiah	11,68,110
5.	Sri Boda Chitti Babu	13,500

6.	Sri Settipalli Narasimha Rao	6,71,760
<b>TOTAL</b>		<b>52,20,582</b>

Further, it is submitted that as per the NGT Orders in OA No. 12 of 2023 against the illegal stone quarry mining & Stone crushing activities by the private respondents at Thoggudem (Vi) of Paloncha Mandal of Bhadradi Kothagudem District without obtaining permission of PCB & causing dust nuisance to the surrounding areas, and levied Environmental compensation. In this connection, the authorization has been given to the Revenue Divisional Officer, Kothagudem/ Bhadrachalam U/s 5 & 8 of Revenue Recovery, 1890 to recover the levied amount duly following the provisions of the Act.

In this regard, the Tahsildar, Palvancha Mandal while addressed to the Collector & District Magistrate, Bhadradi Kothagudem vide Letter No. Rc.No. B/959/2025, Dt: 07.02.2026 has submitted report stating that they have issued notices (Form-1) to the said defaulters under A.P. Revenue Recovery Act (Sec. 8) and directed them to remit the amount due together with batta and all expenses of distress be not previously discharged within one month (i.e. on or before 29.12.2025), if not the distrained property will be immediately brought to public sale.

Further reported that the Mandal Girdawar-II, Paloncha has served the Notices and started assessing their assets. He has reported that all the above quarries are abandoned and no activity is happening in said location. Further, he has reported that at this juncture the above defaulters have requested that they are poor Tribals and they do not have any assets and they are not in a position to remit the default penalty. Further, they have paid following amount and requested to give some time for payment of remaining amount. The details are as follows:

Sl. No.	Name & details of the Mine	Amount of environmental compensation levied in Rs.	Amount (Cash) paid by the defaulter in Rs.
1	M/s Islavath Raju (0.8 Ha) Sy. No. 46, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	55,62,000	10,000
2	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	92,04,000	20,000
3	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000	0
4	M/s Sri Banoth Ramaiah (5.058 Ha) Sy. No. 12 & 14, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,56,72,000	20,000
5	M/s Sri Boda Chittibabu S/o Late Boda Bikku, (1.0 Ha) Sy. No. 20/A, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,01,34,000	20,000
6	M/s Sri Settipalli Narsimha Rao, (1.0 Ha), Sy. No. 12, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,47,30,000	10,000
7	M/s Sri Sode Satish S/o Muthyalu, (1.0 Ha), Sy. No. 22, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	53,82,000	20,000
8	M/s Sri Vage Venkatesawara Rao S/o Chinnabbai (2.023 Ha), Sy. No. 20, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,51,68,000	20,000
<b>Total</b>			<b>1,20,000</b>

Further, it is submitted that the Collector & District Magistrate, Bhadradi Kothagudem vide Rc.No. H6/3657/2024, dt: 11.02.2026 has submitted the report to the Member Secretary, Telangana Pollution Control Board, Hyderabad.

In view of the above, it is submitted that after demand notices issued to the quarry lease and stone crusher unit holders in Thogudem village of Palvancha mandal, Bhadradi Kothagudem District, Telangana state, to prevent the quarry and stone crushing operations and to curb illegal quarrying and transportation of mineral if any from the said quarry leases and stone crusher units, the Asst. Director of Mines & Geology, Bhadradi Kothagudem has taken all possible steps as submitted above and further submitted that ;

“All the quarry leases were not in operation since long back. The Mines department has not issuing the dispatch permits to the quarry lease holders and stone crusher unit holders and not allowing them to continue their operations until submission of statutory clearances i.e. Environment clearance(EC),CFE &CFO and realization of pending demand amounts as per demand notices” (except the quarry lease holder Sri Lunavath Kishan).

In light of the above facts and submissions, it is therefore prayed the Hon'ble National Green Tribunal (Southern Zone) Chennai to dismiss the O.A and pass order or other order(s) as deemed fit in the circumstances of the case in the interest of justice.



Date: 21.04.2026  
Place: Kothagudem

Asst. Director of Mines & Geology(I/c),  
Bhadradi Kothagudem District.

RULES - Mines & Quarries - One Time Settlement (OTS) Scheme for Revision cases filed against demand notices and ETS survey - Orders - Issued.

INDUSTRIES AND COMMERCE (MINES-I) DEPARTMENT

G.O.Rt.No.60



Dated:12.03.2025  
Read the following:

- Ref:- 1. G.O.Rt.No.20, Ind. & Comm., (M.I) Dept., Dt:30.01.2025.  
2. From the Director of Mines & Geology, Hyderabad, Letter No.3007077/MR(OTS)2025, dated:03.03.2025.

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In the G.O. 1<sup>st</sup> read above, the Government have constituted an Officers' Committee to study and submit a report proposing reforms for Regulation of Mineral Activity and River Sand in the State.

2. The Officers' Committee recommended a uniform policy of One Time Settlement (OTS) with respect to all revision cases and ETS survey cases as mentioned below:-

- One Time Settlement (OTS) for Revision Cases: In view of the earlier Cabinet approval for OTS and convention in the Department while considering the high number of revision cases involved, the reduction formula to levy 1+1 and 1+2 in place of 1:5 and 1:10 respectively for the revision cases.
- Director of Mines & Geology Circular Memo No.239712/MR/2019, Dt:23.02.2019 regarding conversion factor of 1.82 being implemented since Feb, 2024 in case of ETS surveys, may be kept under abeyance as there is no practice of application of such conversion factor in any other State and even in the State it has always been 1 CBM is equal to 1.5 MT.
- Similarly, Permit Fee brought in 2022. Therefore, it is not to be levied in case of revision cases and ETS Surveys.

AD, MR  
B. 7a

Road/Stone Metal Supplies to Government Works: As the supplies made to Government works seem to have not been considered while generating the demand notices, it has been a convention to consider the same during the appeal/revision petition hearing. Accordingly, to consider Government supplies on thorough verification by Assistant Director of Mines & Geology/ Deputy Director of Mines & Geology concerned while recasting the demand notices.

12.03

• Payment Mechanism: On payment of 20% of the total amount, the lessee ID will be unblocked permitting continuation of quarry operations. Remaining 80% of the total amount shall be paid in 4 (four) equal installments on bi-monthly basis.

- The OTS scheme shall be for a period of one year.
- OTS may be made available for Quarries/Crushers/Agencies with:
  - Revision Cases
  - ETS survey done and where Demand Notices are issued/to be issued and
  - ETS/Drone survey is yet to be taken up.

3. Government, after consideration of the recommendations of the Officers' Committee and after careful examination of the matter, hereby withdraw the Director of Mines & Geology's, Circular Memo No.239712/MR/2019, Dt:23.02.2019 and introduce the One Time Settlement (OTS) Scheme against the demand notices issued to quarry leases for minor minerals, stone crushers and other agencies with the following terms and conditions:

- i. OTS Scheme shall be for a period of 1(one) year.

::02::

- ii. OTS will be made available for Quarries/Crushers/Agencies with:
- Revision Cases
  - ETS survey done and where Demand Notices are issued/to be issued and
  - ETS/Drone survey is yet to be taken up.
- iii. OTS shall be classified as follows:
- a. Where the original penalty is (5) times of Normal Seigniorage fee, OTS shall be 1+1 (Normal Seigniorage fee along with one time of Normal Seigniorage fee as penalty)
  - b. Where the original penalty is (10) times of Normal Seigniorage fee, OTS shall be 1+2 (Normal Seigniorage fee along with two times of Normal Seigniorage fee as penalty)
  - c. Above levies is subject to verification and consideration of quantity supplied to Government works covered under documentary evidence produced by the revision petitioner, subject to certification by the concern Assistant Director of Mines & Geology/ Deputy Director of Mines & Geology.
  - d. Permit Fee not to be levied in case of revision cases and ETS Surveys.
- iv. Payment Mechanism: On payment of 20% of the total amount, the lessee ID will be unblocked permitting continuation of quarry operations. Remaining 80% of the total amount shall be paid in 4(four) equal installments on bi-monthly basis.
- v. On the payment of Entire installments of OTS amount, a clearance certificate will be issued to the Revision Petitioner.
- vi. Once the OTS Scheme period is expired, a 'Special Drive' shall be launched against the defaulters who have failed to avail the opportunity under the provisions of TMMC Rules, 1966 and Revenue Recovery Act.
- vii. The Department shall make wide publicity in print & electronic media to disseminate the scheme to the affected parties.
4. The Director of Mines and Geology, Hyderabad shall take further necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

N.SRIDHAR  
PRL. SECRETARY TO GOVERNMENT &  
SECRETARY TO GOVERNMENT (M&G)(FAC)

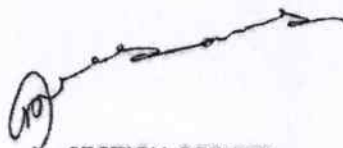
To

The Director of Mines and Geology, Hyderabad.  
The General Administration (V&E) Department.  
The Revenue Department, Telangana Secretariat, Hyderabad.

Copy to:

P.S. to Secretary to Hon'ble Chief Minister and Hon'ble Minister for Mines and Geology.  
P.S. to Chief Secretary to Government.  
P.S. to Principal Secretary to Government & Secretary to Government (Mines and Geology), Industries and Commerce Department.  
The Joint Directors/Deputy Directors/Assistant Directors of Mines and Geology through the Director of Mines & Geology, Hyderabad.  
The General Administration (Cabinet) Department.  
Sf/Sc.(C.No.588/M.1(1)/2025).

//FORWARDED:: BY ORDER//

  
SECTION OFFICER  
H&G